

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**INDORE BENCH**  
**COURT NO. 1**

ITEM No.116  
C.P.(IB)/3(MP)2022

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

PNB Housing Finance Ltd  
V/s

.....Applicant

Mr Karan Jaideep Singh Personal Guarantor To Global  
Mega Ventures Pvt Ltd

.....Respondent

**Order delivered on 26/08/2022**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)  
Kaushalendra Kumar Singh Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ld. Adv. Mr. Jaimin R Dave  
For the Respondent : Ld. Adv. Mr. Akshat Agrawal

**ORDER**

Learned counsel Mr. Jaimin R Dave appeared and he submitted that this application is filed under section 95 of the IBC, 2016.

Learned counsel for the applicant submitted that he has instruction to withdraw the matter with liberty to file it again in case of difficulty. Since, the applicant wishes to withdraw the matter.

Permission to withdraw the matter is granted.

The main matter i.e. **C.P.(IB)/3(MP)2022** stands withdrawn and disposed of.

-Sd-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

-Sd-

**Dr. MADAN B. GOSAVI**  
**MEMBER (JUDICIAL)**